

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
COURT NO.4**

Service Tax Appeal No. 50086 of 2019 (SM)

[Arising out of Order-in-Appeal No.02/DDN-APPL/ST/RDR/2018-19 dated 29/09/2018 passed by the Commissioner (Appeals), CGST, Dehradun]

TONGLIT AUTOLOGISTIC PRIVATE LIMITED

Appellant

Vs.

**COMMISSIONER OF CENTRAL GOODS AND
SERVICE TAX , DEHRADUN**

Respondent

Present for the Appellant : None

Present for the Respondent: Mr, Nagendra Yadav, D.R.

Coram: HON'BLE MRS.RACHNA GUPTA, MEMBER (JUDICIAL)

Date of Hearing/Decision : **15/09/2021**

FINAL ORDER NO.51830/2021

RACHNA GUPTA

None is present for the appellant. Perusal of file shows that except appearing for once, since the appeal has been filed in 2019, none has appeared for the appellant till date. Notices have duly been served and have duly been received by the appellant as well as by the authorized arguing Counsel (C.A.). On last date of hearing one opportunity was given in the interest of justice. Since today also none is present for the appellant it is sufficient to hold that the appellant is not interested in pursuing the present appeal. Hence, **appeal is dismissed for want of prosecution.**

[Dictated and pronounced in the open Court]

**(RACHNA GUPTA)
MEMBER (JUDICIAL)**